

## LOK SABHA

## NATIONAL FOOD SECURITY BILL, 2011

[As introduced in Lok Sabha]

## Notice of Amendments

| Sl. No.                   | Name of Member and text of Amendments  | Clause No.   |
|---------------------------|--|--|
| <b>PROF. K.V. THOMAS:</b> |  |  |
| 1.                        | Page 1, line 1, for "Sixty-second Year", substitute "Sixty-fourth Year".   | Enacting formula.  |
| 2.                        | Page 1, line 5, for "2011", Substitute "2013".   | 1  |
| 3.                        | Page 1, lines 8 and 9, for "different provisions of this Act", substitute "different States and different provisions of this Act."   | 1  |
| 4.                        | Page 2, for lines 7 to 11, substitute—<br>'(3) "eligible households" means households covered under the priority households and the Antyodaya Anna Yojana referred to in sub-section (1) of section 3;'  | 2  |
| 5.                        | Page 2, line 15, after "combination thereof", insert "conforming to such quality norms as may be determined, by order, by the Central Government from time to time"  | 2  |
| 6.                        | Page 2, line 17, for "Chapters II, III and IV", substitute "Chapter II".   | 2  |
| 7.                        | Page 2, omit lines 20 to 22.   | 2  |
| 8.                        | Page 2, omit lines 35 and 36.  | 2  |
| 9.                        | Page 2, line 45, omit "and general households".  | 2  |
| 10.                       | Page 3, omit lines 12 and 13.  | 2  |
| 11.                       | Page 3, for lines 27 to 45, substitute—<br>"3. (1) Every person belonging to priority households, identified under sub-section (1) of section 15, shall be entitled to receive five kilograms of foodgrains per person per month at subsidised prices specified in Schedule I from the State Government under the Targeted Public Distribution System:<br><b>Provided that</b> the households covered under Antyodaya Anna Yojana shall, to such extent as may be specified by the Central Government for each State in the said scheme, be entitled to thirty five kilograms of foodgrains per household per month at the prices specified in Schedule I. | 3<br>Right to receive foodgrains at subsidised prices by persons belonging to eligible households under Targeted Public Distribution System. |

\*The President has in pursuance of clause (1) of article 117 of the Constitution recommended to Lok Sabha the moving of the amendments.

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|         | <i>Explanation.</i> —For the purpose of this section, the "Antyodaya Anna Yojana" means, the scheme by the said name launched by the Central Government on the 25th day of December, 2000; and as modified from time to time.  |   |
|         | (2) The entitlements of the persons belonging to the eligible households referred to in sub-section (1) at subsidised prices shall extend up to seventy-five percent. of the rural population and up to fifty percent of the urban population.   |   |
|         | (3) Subject to sub-section (1), the State Government may provide to the persons belonging to eligible households, wheat flour in lieu of the entitled quantity of foodgrains in accordance with such guidelines as may be specified by the Central Government."  |   |
| 12.     | Page 4, for line 1, substitute—  | 4   |
|         | "4. Subject to such schemes as may be framed by the Central Government, every pregnant woman and lactating mother shall be entitled to—"   |   |
| 13.     | Page 4, for lines 5 to 7, substitute—  | 4   |
|         | "(b) maternity benefit of not less than rupees six thousand in such instalments as may be prescribed by the Central Government:"   |   |
| 14.     | Page 4, line 11, for "clauses (a) and (b)", substitute "clause (b)".   | 4   |
| 15.     | Page 4, line 12, for "Every child", substitute "Subject to the provisions contained in clause (b), every child".   | 4   |
| 16.     | Page 4, for line 19, substitute—   | 5   |
|         | "(b) in the case of children, upto class VIII within the age group of six to fourteen years, whichever is applicable, one mid-day".  |   |
| 17.     | Page 4, line 21, omit "upto class VIII,".  | 5   |
| 18.     | Page 5, line 27, for "Chapters II, III and IV", substitute "Chapter II".   | 13  |
| 19.     | Page 5, for lines 32 to 37, substitute—  | 14  |
|         | "14. The percentage coverage under the targeted Public Distribution System in rural and urban areas for each State shall, subject to sub-section (2) of section 3, be determined by the Central Government and the total number of persons to be covered in such rural and urban areas of the State shall be calculated on the basis of the population estimates as per the census of which the relevant figures have been published." | Coverage of population under Targeted Public Distribution System. |

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| 20.            | Page 5, for lines 38 to 44, substitute—<br><p>"15. (1) The State Government shall, within the number of persons determined under section 14 for the rural and urban areas, identify—</p> <p>(a) the households to be covered under the Antyodaya Anna Yojana to the extent specified under sub-section (1) of section 3, in accordance with the guidelines applicable to the said scheme;</p> <p>(b) the remaining households as priority households to be covered under the Targeted Public Distribution System, in accordance with such guidelines as the State Government may specify.</p> <p>(2) The State Government shall update the list of eligible households, within the number of persons determined under section 14 for the rural and urban areas, in accordance with the guidelines framed under sub-section (1)."</p> | 15<br>State Government to prepare guidelines and to identify priority households. |
| 21.            | Page 6, omit lines 1 to 5.   | 15  |
| 22.            | Page 6, for lines 6 and 7, substitute—<br><p>"16. The State Government shall place the list of the identified eligible households in the public domain and display it prominently."</p>  | 16<br>Publication and display of list of eligible households.                     |
| 23.            | Page 6, lines 37 and 38, for "priority household and general household", substitute "eligible household".  | 19  |
| 24.            | Page 7, line 5, for "The Central Government and the State Governments", substitute "Every State Government".   | 21  |
| 25.            | Page 7, lines 7 and 8, omit "by the respective Governments".   | 21  |
| 26.            | Page 7, for lines 9 to 13, substitute—<br><p>"21. (1) the State Government shall appoint or designate, for each district, an officer to be the District Grievance Redressal Officer for expeditious and effective redressal of grievances of the aggrieved persons in matters relating to distribution of entitled foodgrains or meals under Chapter II, and to enforce the entitlements under this Act."</p>  | 21  |
| 27.            | Page 7, line 15, for "Central Government", substitute "State Government".  | 21  |
| 28.            | Page 7, line 24, for "Central Government", substitute "State Government".  | 21  |
| 29.            | Page 7, line 29, for "Central Government", substitute "State Government."  | 21  |
| 30.            | Page 7, line 30, for "shall constitute", substitute "may, by notification, constitute".  | 22  |
| 31.            | Page 7, line 35, after "Member-Secretary", insert "who shall be an officer of the State Government not below the rank of Joint Secretary to that Government".  | 22  |

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| 32.     | Page 7, line 41, for "other Members and Member-Secretary", substitute "and other Members".  | 22   |
| 33.     | Page 8, line 19 for "Chapters II, III and IV", substitute "Chapter II".   | 22   |
| 34.     | Page 8, for lines 20 and 21, substitute—<br>"(c) give advice to the State Government on effective implementation of this Act;".   | 22   |
| 35.     | Page 8, omit line 27.   | 22   |
| 36.     | Page 9, after line 6, insert—<br>"23A. The State Government may, if considers it necessary, by notification, designate any statutory commission or a body to exercise the powers and perform the functions of the State Food Commission referred to in section 22."   | 23A (New)<br>Designation of any Commission or body to function as State Food Commission. |
| 37.     | Page 10, line 44, for "National Commission", substitute "State Commission".   | 27   |
| 38.     | Page 10, line 45, for "clause (b) of sub-section (7) of section 26", substitute "clauses (b) and (e) of sub-section (6) of section 22".   | 27   |
| 39.     | Page 11, line 9, for "National Commission", substitute "State Commission".  | 27   |
| 40.     | Page 11, for lines 16 to 23, substitute—<br>"29. No act or proceeding of the State Commission shall be invalid merely by reason of—<br>(a) any vacancy in, or any defect in the constitution of, the State Commission; or<br>(b) any defect in the appointment of a person as the Chairperson or a Member of the State Commission; or<br>(c) any irregularity in the procedure of the State Commission not affecting the merits of the case." | 29<br>Vacancies, etc., not to invalidate proceedings of State Commission.                |
| 41.     | Page 11, line 27, for "priority households and general households", substitute "eligible households".   | 30   |
| 42.     | Page 11, line 32, for "priority households and general households", substitute "eligible households".   | 30   |
| 43.     | Page 11, omit lines 34 and 35.  | 30   |
| 44.     | Page 11, line 37, for "sections 4, 5, 6, 8, 9 and section 11", substitute "sections 4, 5, and section 6".   | 30   |
| 45.     | Page 11, line 38, for "priority", substitute "eligible".  | 30   |
| 46.     | Page 12, line 3, omit "and".  | 30   |
| 47.     | Page 12, after line 3, insert—<br>"(ca) provide assistance to the State Government in meeting the expenditure incurred by it towards intra-state movement, handling of foodgrains and margins paid to fair price shop dealers, in   | 30   |

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|         | accordance with such norms and manner as may be prescribed by the Central Government; and"  |                        |
| 48.     | Page 12, line 8, for "Chapters II, III and IV", substitute "Chapter II"   | 31                     |
| 49.     | Page 12, lines 24 and 25, for "section 4, 5, 6, 8, 9 and section 11", substitute "sections 4, 5 and section 6".   | 32                     |
| 50.     | Page 12, line 27, for "priority", substitute "eligible".  | 32                     |
| 51.     | Page 12, omit lines 29 and 30.  | 32                     |
| 52.     | Page 12, line 32, for "Chapters II, III and IV", substitute "Chapter II".   | 32                     |
| 53.     | Page 14, for lines 3 and 4, substitute—   | 40                     |
|         | "40 (1) The provisions of this Act shall not preclude the Central Government or the State Government from continuing or formulating other food based welfare schemes.   | Other welfare schemes. |
|         | (2) Notwithstanding anything contained in this Act, the State Government may, continue with or formulate food or nutrition based plans or schemes providing for benefits higher than the benefits provided under this Act, from its own resources." |                        |
| 54.     | Page 14, lines 5 and 6, omit "or the National Commission".  | 41                     |
| 55.     | Page 14, line 13, omit "or the National Commission, as the case may be,".   | 42                     |
| 56.     | Page 14, omit line 48.  | 47                     |
| 57.     | Page 15, omit lines 1 to 4.   | 47                     |
| 58.     | Page 15, omit lines 9 to 14.  | 47                     |
| 59.     | Page 15, for lines 17 to 32, substitute—  | 47                     |
|         | "(i) the norms and manner of providing assistance to the State Governments in meeting expenditure under clause (ca) of sub-section (5) of section 30;"  |                        |
| 60.     | Page 15, omit lines 35 and 36.  | 47                     |
| 61.     | Page 16, for line 6, substitute—  | 48                     |
|         | "(a) guidelines for identification of priority households under sub-section (1) of section 15;  |                        |
|         | (b) internal grievance redressal mechanism under section 20;  |                        |
|         | (c) qualifications for appointment as District Grievance Redressal Officer and its powers under sub-section (2) of section 21;"   |                        |
| 62.     | Page 16, after line 8, insert—  | 48                     |
|         | "(ba) manner and time-limit for hearing complaints by the District Grievance Redressal Officer and the filing of appeals under sub-section (5) and (7) of section 21;"  |                        |
| 63.     | Page 16, line 20, for "details of constitution", substitute "composition".  | 48                     |
| 64.     | Page 16, after line 21, insert—   | 48                     |
|         | "(ga) schemes or programmes of the Central Government or the State Governments for utilisation of institutional mechanism under section 51;"  |                        |

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| 65.                   | Page 16, lines 43 and 44, for "21, 22 and section 26", substitute "21 and 22".  | 51                       |
| 66.                   | Page 16, line 45 for "prescribed by the Central", substitute "prescribed by the State".   | 51                       |
| 67.                   | Page 17, for lines 1 to 6, substitute—<br><br>"52. The Central Government, or as the case may be, the State Government, shall be liable for a claim by any person entitled under this Act, except in the case of war, flood, drought, fire, cyclone or earthquake affecting the regular supply of foodgrains or meals to such person under this Act:<br><br>Provided that the Central Government may, in consultation with the Planning Commission, declare whether or not any such situation affecting the regular supply of foodgrains or meals to such person has arisen or exist."    | 52<br><br>Force majeure. |
| 68.                   | Page, 18, for lines 4 to 9, substitute—<br><br>"Eligible households shall be entitled to foodgrains under section 3 at the subsidised price not exceeding rupees 3 per kg for rice, rupees 2 per kg for wheat and rupee 1 per kg for coarse grains for a period of three years from the date of commencement of this Act; and thereafter, at such price, as may be fixed by the Central Government, from time to time, not exceeding,—<br><br>(i) the minimum support price for wheat and coarse grains; and<br><br>(ii) the derived minimum support price for rice, as the case may be." | Schedule I               |
| 69.<br>34 of<br>2006. | Page 19, for line 25, substitute "Note 2—The provisions of the Food Safety and Standards Act, 2006 and any other law for the time being in force shall apply to Meals referred to in this Schedule."  | Schedule II              |
| 70.                   | Page 20, line 10, for "ensuring remunerative prices", substitute "ensuring livelihood security to farmers by way of remunerative prices, access to inputs".   | Schedule III             |

NEW DELHI;  
March 20, 2013  
Phalgun 29, 1934 (Saka)

T.K. VISWANATHAN,  
Secretary-General.